

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **05.06.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Pegasus Assets Reconstruction Pvt Ltd
Vs
G R K Reddy

MAIN PETITION NUMBER : CP(IB)/85/CHE/2024

(IA/MA) APPLICATION NUMBERS
IA/1198(CHE)/2024; IA/1110(CHE)/2024

ORDER

Present: Ld. Sr Counsel Shri. E Om Prakash for the Petitioner.

Ld. Counsel Ms. Savitha Mahadevan for the Respondent.

Ld. Counsel Shri. Ramasubramaniam Raja for the RP.

IRP report is already on record recommending the initiation of IRP against the personal guarantor.

It is informed that CIRP proceedings were also initiated against the Corporate Debtor which resulted into settlement and 12A proposal was accepted.

Some offer was also given by the Personal Guarantor which offer has been rejected by the Petitioner.

Respondent is given four weeks time to file the reply / objections to the petition / IRP report.

Rejoinder if any be filed within two weeks there after.

List the application for hearing on **22.07.2024** with the IA which has been filed by the Personal Guarantor seeking rejection of the petition in which Reply has already been filed.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)